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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 8810/2020 & CM APPL. Nos.28344-45/2020  
MOHD MUNIS SIDDIQUE ..... Petitioner  
Through Mr.Harpreet Singh Hora, Adv. with  
petitioner in person.  
versus

JAMIA MILLIA ISLAMIA THROUGH ITS  
REGISTRAR & ORS. .... Respondents  
Through Mr.Ibad Mushtaq, Adv.

**CORAM:**  
**HON'BLE MR. JUSTICE JAYANT NATH**

% **ORDER**  
**19.11.2020**

This hearing is conducted through video conferencing.

The petitioner has received the copy of the marksheet but he states that it is of no use for him. He has not received the degree.

Learned counsel for the respondent states that the petitioner has to apply online and degree would be made available to him.

If any compliance is to be done by the petitioner, the same shall be communicated by the respondent to the petitioner today itself. The respondent will ensure that necessary degree alongwith other documents be given to the petitioner within three days thereafter.

Nothing further survives in this petition. The petition is disposed of. All pending applications, if any, are also disposed of.

**JAYANT NATH, J.**

**NOVEMBER 19, 2020/v**